

**Central Administrative Tribunal, Lucknow Bench, Lucknow.**

**O.A. No. 239/2008**

This the 21<sup>st</sup> day of July, 2008

**Hon'ble Shri A.K.Gaur, Member (J)**  
**Hon'ble Dr. A.K.Mishra, Member (A)**

Sunil Kumar Seth aged about 57 years son of late R.P.Seth, Sorting Assistant, R.M.S. I have heard the learned counsel for the parties and have perused the pleadings on record. 'O' Divisin, Lucknow.

Applicant

By Advocate: Sri P.R.Gupta

Versus

1. Union of India through the Secretary, Department of Post, Dak Bhawan, New Delhi.
2. Chief Post Master General, U.P. Circle, Lucknow
3. Director, Postal Services, (HO), O/o CPMG, U.P. Circle, Lucknow.
4. SSRM (O) Division, Lucknow.

By Advocate: Sri S.P.Singh

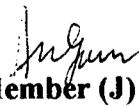
**ORDER (ORAL)**

**By Hon'ble Sri A.K. Gaur, Member (J)**

Heard parties counsel.

2. Sri S.P. Singh, Learned counsel for the respondents has raised preliminary objection that no appeal has been preferred by the applicant.
3. Sri P.R. Gupta, Learned counsel for applicant has argued on the certain points with regard to the impugned order passed in the case. If he is still aggrieved with the order, he should file an appeal mentioning all the grounds before the appellate authority. The applicant is directed to file an appeal within a period of 2 weeks from today mentioning all the grounds. If such an appeal is filed, the competent authority shall dispose of the same by speaking and reasoned order within a period of 3 months from the date of receipt of the said appeal in accordance with the decision of Apex Court in Ram Chandra Vs. UOI and others, AIR, 1986 page, 1173.
4. With the aforesaid observations, O.A. is disposed of with no orders as to costs.

  
Member (A)

  
Member (J)

HLS/-